

EQUAL SHARING OF ANCESTRAL PROPERTY BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for equal sharing of ancestral property among the boys and the girls.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for equal sharing of ancestral property among the boys and the girls.”

The Motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

LAND ACQUISITION (AMENDMENT) BILL*

(AMENDMENT OF SECTION 3, ETC.)

SHRI A.T. PATIL (Kolaba): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894.”

The Motion was adopted.

SHRI A. T. PATIL : I introduce the Bill.

15.04 hrs.

NATIONAL PARKS BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the establishment and control of National Parks and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment and control of National Parks and for matters connected therewith.”

The Motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

FOREST REVENUE (CONSERVATION) BILL*

SHRI G. NARSIMHA REDDY (Adilabad): I beg to move for leave to introduce a Bill to provide for utilising revenue earned from forest produce for the purpose of forestry.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for utilising revenue earned from forest produce for the purpose of forestry.”

The Motion was adopted.

SHRI G. NARSIMHA REDDY: I introduce the Bill.

15.05 hrs.

RIGHT TO PRIVACY BILL—Contd.

MR. DEPUTY-SPEAKER: Before further discussion on the Right to Privacy Bill by Shri V.N. Gadgil is resumed, I would like to mention that one hour and 57 minutes have already been spent on this Bill. Thus almost exhausting the time of two hours allotted by the House for this discussion. I would like to know whether it is the sense of the house that the time may be extended for the consideration of this Bill and, if so, how much?